

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE TWENTY SEVENTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 26989 OF 2024

Between:

Ratnalikar Krishna, S/o.Ratnalikar Ramakanth, Age 18 years, Occ.Student,
R/o.H.No.6-88-7/1, Arya Nagar, Near Venkateshwara Temple, Phullong,
Nizamabad, presently residing at Doctors Colony, L.B.Nagar, Ranga Reddy.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the Respondent No.2 in not considering the petitioner's request for registration to exercise web options for admission into MBBS/BDS course under Management Quota i.e. B and C Category in upcoming counseling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner for register and upload certificates to exercise web options for admission into MBBS/BDS course under Management Quota i.e. B and C category for the academic year 2024-25 in upcoming counseling

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to consider the petitioner request for registration and uploading certificates to exercise web options under Management Quota "B" and "C" Category for admission into MBBS/BDS course in upcoming counseling for the academic year 2024-25 pending disposal of the above writ petition.

Counsel for the Petitioner: SRI KONDADI AJAY KUMAR

**Counsel for the Respondent No.1: SRI P. SHRAVAN KUMAR GOUD,
GP FOR MEDICAL HEALTH FAMILY WELFARE DEPARTMENT**

**Counsel for the Respondent No.2: SRI G. RAVI REPRESENTING FOR SRI A.
PRABHAKAR RAO, SC FOR KALOJI NARAYANA RAO UNIVERSITY OF
HEALTH AND SCIENCES**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.26989 of 2024

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Kondadi Ajay Kumar, learned counsel for the petitioner.

Mr. P.Shraavan Kumar Goud, learned Government Pleader for Health, Medical and Family Welfare Department appears for respondent No.1.

Mr. G.Ravi, learned counsel representing Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') appears for respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

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“For the reasons stated in the accompanying affidavit, it is hereby prayed that this Court may be pleased to issue an appropriate writ, order or direction, more particularly, one in the nature of writ of mandamus declaring the action of the respondents, particularly respondent No.2 in not considering the petitioner’s request for registration to exercise web options for admission into MBBS/BDS course under Management Quota *i.e.*, ‘B’ and ‘C’ Category in upcoming counseling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner for register and upload certificates to exercise web options for admission into MBBS/BDS course under Management Quota *i.e.*, ‘B’ and ‘C’ category for the academic year 2024-25 in upcoming counseling and pass such other order or orders as this Court may deem fit and proper in the circumstances of the case.”

4. Learned counsel for the petitioner submitted that inadvertently the petitioner could not register for admission under management quota ‘B’ and ‘C’ category. Therefore, the

University is not permitting the petitioner to seek admission under Management Quota 'B' and 'C' category. He further submitted that the petitioner submitted a representation on 25.09.2024 to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web options. However, it is fairly submitted by him that the representation submitted by the petitioner shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with a direction to the University to decide the representation dated 25.09.2024 submitted by the petitioner within a period of

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two (2) days from today. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SDI-K. SREE RAMA MURTHY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

- To,
1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, The State of Telangana, Hyderabad.
 2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal.
 3. One CC to Sri Kondadi Ajay Kumar, Advocate [OPUC]
 4. Two CCs to GP for Medical Health Family Welfare, High Court for the State of Telangana, at Hyderabad [OUT]
 5. Two CD Copies

TJ

BS

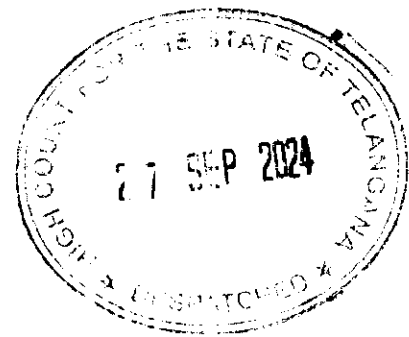


HIGH COURT

DATED:27/09/2024

ORDER

WP.No.26989 of 2024



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

⑧
27/09/24
KRS